

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5025  
ANSWERED ON:02.09.2011  
INFRA DEBT FUND  
Thamaraiselvan Shri R.

**Will the Minister of FINANCE be pleased to state:**

- (a) Whether the Government had asked the Reserve Bank of India and Securities and Exchange Board of India (SEBI) to regulate Infra Debt Funds;
- (b) If so, the details thereof;
- (c) Whether the Infra Debt Funds can be set up either as a Trust or as a company; and
- (d) If so, the details thereof?

**Answer**

Minister of State in the Ministry of Finance (SHRI NAMO NARAIN MEENA)

(a), (b), (c) & (d): Finance Minister in his Budget Speech for 2011-12 had announced setting up of Infrastructure Debt Funds (IDFs). An IDF may be set up either as a Trust or as a company. If set up as a Trust it would be in the form of a Mutual Fund and will be regulated by SEBI. If set up as a company it would be a Non-Banking Finance Company and would be regulated by RBI. Regulations governing the IDF set up as a Mutual Fund would be issued by SEBI and for IDF set up as a company would be issued by RBI.